

belonging to the Union Government, State Governments and autonomous bodies are lying in dilapidated conditions;

(b) whether there is any proposal under consideration of the Government to hand over these stadia to private parties for their upkeep and maintenance and also for providing proper facilities to sportsmen;

(c) if so, the details thereof; and

(d) if not, the steps taken/proposed to be taken by the Government for proper maintenance and utilisation of these sports stadia?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Sports is a subject in the State List under the Constitution of India and the Union Government has no direct control over maintenance of sports stadia constructed by the State Governments and Autonomous Bodies. No stadia of Union Government or of Sports Authority of India is in a dilapidated condition.

(b) There is no such proposal under consideration with the Government of India.

(c) Does not arise.

(d) Maintenance is the responsibility of the institutions, who own the stadia.

National Commissions on Women

*374. SHRIMATI GEETA MUKHERJEE:
SHRI KAMLA MISHRA
MADHUKAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have decided to set up two National Commissions on women to assess the conditions of women in

the country and to suggest remedial measures to protect their rights;

(b) if so, the details thereof;

(c) whether these commissions are being set up under the National Women's Commission Act, 1990; and

(d) if not whether any other commission is to be appointed under this Act?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (d). The Government have decided to set up a National Commission for Women under the National Commission for Women Act, 1990 and also to set up the office of the Commissioner for Women's Rights. The Commission will consist of a Chairman, 5 Members and a Member Secretary. The main functions of the Commission shall be, inter alia, to investigate and examine all matters relating to the constitutional and legal safeguards provided for women, to review the existing legislations, wherever necessary and to look into the complaints and take suo moto notice of matters relating to deprivation of the rights of women, participate and advise on the planning process of the socio-economic development of women and evaluate the progress of the development of women. The details in regard to the Commissioner for Women's Rights are being worked out.

Finance of Konkan Railway Project

*375. DR. LAXMINARAYAN PANDEY:
SHRI ATAL BIHARI
VAJPAYEE:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Konkan Railway Corporation Limited had proposed to raise funds